

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH, ALLAHABAD

.....

Registration O.A. No. 1067/88

Mukesh Agnihotri vs.

Applicant

Union of India and ors....

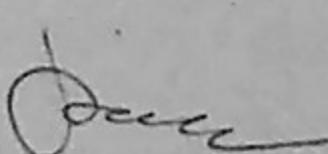
Respondents

Hon' Mr K.J. Raman, A.M.

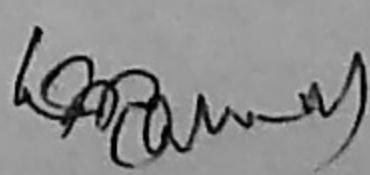
Hon' Mr J.P. Sharma, J.M.

Shri M.R. Gupta briefholder of Mr R.B. Tripathi learned counsel for the applicant and Shri K.C. Sinha learned counsel for the respondents have been heard on the question of admission.

2. It is observed that the matter in dispute seems to be the appointment in the A.E.C. (Army Educational Corps) as Hawaldar Instructor. The respondents are besides the Union of India, the Recruiting Officer, Gorakhpur, Commanding Officer, Army Educational Corps Training College, Panchmarhi and Lt. Col. Adjtt. Panchmarhi (M.P.). Under section 2(a) of the Administrative Tribunal's Act, 1985, the provisions of the said Act shall not apply to any member of the Naval, Military or Air Forces or any other armed forces of the Union. Since the impugned enrolment ~~or~~ recruitment in this case is to Army Educational Corps which is part of the regular army, this Tribunal has no jurisdiction to entertain the application, in view of the provisions cited above. The application is disposed of with a direction that it may be returned to the applicant who may, if so advised, ~~may~~ seek remedies ^{on} at the appropriate forum.


MEMBER JUDICIAL

(sns)


MEMBER ADMINISTRATIVE

March 14, 1990

Allahabad.